

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

SERVICE TAX MISC NO. 86185 of 2019

SERVICE TAX Appeal No. 90067 of 2018

(Arising out of Order-in-Appeal No. PVNS/208/Appeal
Thane/TH/2018-19 dated 21.08.2018 passed by the Commissioner
(Appeals Thane), GST & CE, Mumbai)

CCGST Thane

.....Appellant

**4th Floor, Navprabhat Chambers,
Ranade Road,
Dadar (W), Mumbai**

Vs.

Dattani Constructions

.....Respondent

**Laxmi Shopping Centre, 2nd Flr
Vasanji Lalji Road, Kandivli (W)
Mumbai**

APPEARANCE:

Shri O.M. Shivadikar, AC (AR) for the appellant
Shri Manas Kulkarni, Advocate for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)**

FINAL ORDER No: A/86963 / 2019

DATE OF HEARING : 23.10.2019
DATE OF DECISION : 23.10.2019

Per: Corum

This application seeks withdrawal of appeal no. ST/90067/2018
filed against order-in-appeal no. PVNS/208/Appeal Thane/TH/2018-

19 dated 21st August 2018 of Commissioner (Appeals Thane), GST & Central Excise, Mumbai.

2. After examination of the issues as well as the stake involved, the applicant herein seeks withdrawal of appeal of Revenue in accordance with the litigation policy *vide* F.No. 390/Misc./116/2017-JC dated 22nd August 2019 of Central Board of Indirect Taxes and Customs, Government of India.

3. Accordingly the miscellaneous application is allowed. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)